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Separate paging is given to this part in order that it may be
filed as a separate compilation

PART IV

**Acts of the Gujarat Legislature and Ordinances promulgated
and Regulations made by the Governor.**

The following Act of the Gujarat Legislature, having been assented to by the Governor on the 24th October 1964 is hereby published for general information.

AKBAR S. SARELA,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. 28 OF 1964

(First published, after having received the assent of the Governor in the "Gujarat Government Gazette" on the 30th October 1964).

An Act to provide for continuing the use of the English Language for the transaction of business in the State Legislature.

It is hereby enacted in the Fifteenth Year of the Republic of India as follows:—

1. (1) This Act may be called the Gujarat State Legislature (Use of the English Language) Act, 1964. Short title and commencement.

(2) It shall come into force on the 26th day of January, 1965.

2. Notwithstanding the expiration of the period of fifteen years from the commencement of the Constitution of India, the English language may continue to be used for the transaction of business in the Legislature of the State of Gujarat in addition to any of the official languages of the State of Gujarat. Continuance of English Language in State Legislature.

Explanation.—In this Act the expression “official languages” means the Gujarati language and the Hindi language in Devnagari script which have been declared under the Gujarat Official Languages Act, 1960 as the languages to be used for official purposes in the State of Gujarat. Guj. I
of 1961.